

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH, PUNE
Original Application No.39/2025 (WZ)**

Dr.Snehal Donde

--- Applicant

Vs

Bhiwandi Nizampur Municipal
Corporation & Ors

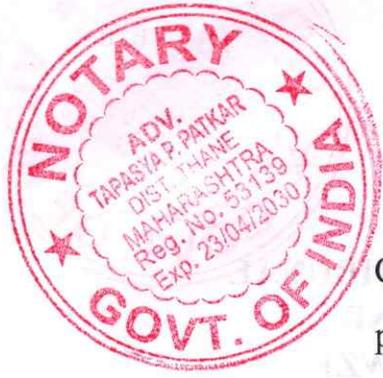
---Respondent(s)

**Additional Affidavit on behalf of Respondent No.4 -Maharashtra
Pollution Control Board.**

I, Saujanya Patil, Age-adult , Occupation -Service , the Sub
Regional Officer of the Maharashtra Pollution Control Board at
Bhiwandi, having my office address at Siddhivinayak Sankul, 3rd and
4th Floor, Near Oak Baug, Station Road, Kalyan – 421 301, do hereby
state on solemn affirmation as under:-

1. I am filing this Additional Affidavit on behalf of the Respondent
No.4 i.e. Maharashtra Pollution Control Board in compliance of
the Order dated 19/9/2025 passed by this Hon'ble NGT.
2. I say and submit that on the basis of non-compliances observed
during the visit on 20/8/2025, the Respondent Board has issued
proposed directions u/s 33A of the Water (Prevention & Control
of Pollution) Act, 1974 to the Bhiwandi Nizampur City Municipal





Corporation vide letter dated 20/08/2025. In response to the proposed directions dtd.20/8/2025, the Bhiwandi Nizampur City Municipal Corporation has submitted its reply dated 9/10/2025.

3. I say and submit that in the interest of natural justice, the Respondent Board has given an opportunity of personal hearing to the Bhiwandi Nizampur City Municipal Corporation on 28/10/2025. However, the representative of the Bhiwandi Nizampur City Municipal Corporation has failed to attend the hearing.
4. I say and submit that the Respondent Board has again given an opportunity of personal hearing to the Bhiwandi Nizampur City Municipal Corporation on 26/11/2025. Based on the discussions held on 26/11/2025, the Respondent Board has issued Interim directions vide letter dated 26/11/2025 and directed the Bhiwandi Nizampur City Municipal Corporation as under :
 - (i) To expedite the work of diversion of flow through nalla to sewer line within 60 days to avoid its way into Varhaldevi lake through local nalla.
 - (ii) To apply for consent to operate for STP of 13 MLD at Katai-2 and 31 MLD Stepping Garden within 7 days.
 - (iii) To provide temporary on-site treatment for the untreated sewage before discharging to Kamavari river or connect the sewage to nearby operational STP for treatment within 30 days.



- (iv) To provide underground sewerage system and house to house connection to sewer line at the earliest.
- (v) To submit time bound program for completion of STP's and provision of sewage drainage network within 15 days.
- (vi) To operate and maintain STP's round o'clock effectively to achieve consented norms etc. A copy of the interim directions dated 26/11/2025 is enclosed herewith and marked as an **Annexure-I**.

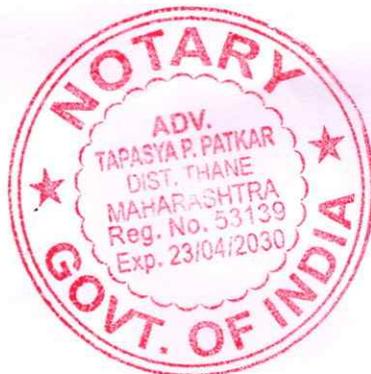
Solemnly affirmed on this 27th day of November, 2025 at Kalyan.

For and on behalf of Maharashtra
Pollution Control Board,

Patil
27/11/2025

(Saujanya Patil)
Sub Regional Officer-Bhiwandi

Sub-Regional Officer (Bhiwandi)
M. P. C. Board, Bhiwandi, Kalyan



BEFORE ME

T.S. Mhatre

Adv. TAPASYA P. PATKAR
ADVOCATE & NOTARY
(GOVT. OF INDIA)
Reg. No. 53139



MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE-KALYAN

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Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E-mail: rokalyan@mpcb.gov.in



"Your Service is our Duty"

Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West)-421 301.

No. MPCB/ID/ 251126005

Date :- 26 / 11 / 2025

To,
The Municipal Commissioner,
Bhiwandi Nizampur City Municipal Corporation,
Bhiwandi, Dist. Thane



Sub: Interim Directions u/s 33A of the Water (Prevention & Control of pollution) Act 1974

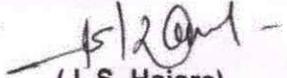
- Ref :**
- 1) Consent to Establish granted by Board vide dtd. 4/6/2022 & 6/6/2025.
 - 2) Complaint received of discharging sewage into river.
 - 3) LES sample collected on 28/05/2025.
 - 4) Visit to the BNCMC STP site dtd. 20/08/2025.
 - 5) Proposal submitted by Sub-Regional Office, Bhiwandi vide No. 200825004.
 - 6) Proposed Directions issued by the Board on 20/08/2025.
 - 7) Show cause notice issued by the Board on 17/11/2025.
 - 8) Personal hearing extended on 26/11/2025.



This refers to the proposed directions issued by Board vide above reference cited at 6 and personal hearing extended to the Corporation vide above reference cited at 7. During the course of personal hearing, as agreed by the corporation representative, it is directed to comply with the following directions.

- 1) You shall expedite the work of diversion of flow through nalla to sewer line within 60 days to avoid its way into Varhaldevi lake through local nalla.
- 2) You shall apply for consent to operate for STP of 13 MLD at Katai-2 and 31 MLD Stepping Garden within 7 days.
- 3) You shall provide temporary on-site treatment for the untreated sewage before discharging to Kamavari river or connect the sewage to nearby operational STP for treatment within 30 days.
- 4) You shall provide underground sewerage system and house to house connection to sewer line at earliest.
- 5) You shall submit time bound program for completion of STP's and provision of sewage drainage network within 15 days.
- 6) You shall operate and maintain STP's round o'clock effectively to achieve consented norms.
- 7) You shall submit e-bank guarantee of Rs. 5.0 Lakhs towards earlier non-compliances within 15 days in favor of Regional Office, Kalyan. (Details of e-BG is given on back page).

In case of failure to comply with the above directions, Board will intiate further legal action against you, which may be noted.


(J. S. Hajare)
Regional Officer, Kalyan

Copy submitted for information to:
Regional Officer (BMW), MPC Board, Sion, Mumbai.

Copy to: Sub-Regional Officer, MPC Board, Bhiwandi – It is directed to submit compliance report along with monitoring report in time bound manner for further action in the said matter.

e-Bank Guarantee details :

Bank Name : State Bank of India
Branch : Murbad Road, Kalyan-West
Account No. : 10898834144
IFSC Code : SBIN0000399
GST No. : 27AAAGM0150J1DT
PAN No. : AAAGM0150J
Email : rokalyan@mpcb.gov.in
Mobile : 8591810383



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